

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP No.370/2006 In

Petition(s) for Special Leave to Appeal (Crl)...../2006

(From the judgement and order dated 26/10/2005 in CRLA No. 24/1993

of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

DALJIT SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF PUNJAB TH. SEC.,HOME AFFAIRS

Respondent(s)

(For exemption from surrendering)

Date: 23/01/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr. G.S. Grewal,Adv.

Mr. T.P.S. Mann,Adv.

Mr. Sudershan Goel,Adv.

Mr. P.N. Puri,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Prayer for exemption from surrendering is rejected.

The special leave petition is adjourned by three weeks.

(Neena Verma)

(Khushi Ra

m)

Court Master

Court Mast

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